COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 147 OF 2017 & IA NOS. 1035 & 1040 OF 2017

Dated: 13th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Power Grid Corporation of India Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Mr. Ashwin Ramanathan

Ms. Parichita Chowdhury for R-3

Counsel for the Respondent(s) : Mr. P. V. Dinesh

Ms. Arushi Singh for R-4

Mr. S. Vallinayagam Mr. R. K. Sharma for R-5

ORDER

IA NO. 1040 OF 2017

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned. Application is disposed of.

IA NO. 1035 OF 2017 (Appln. for directions)

Issue notice to the Respondents returnable on 08.01.2018. Mr. P.V. Dinesh takes notice on behalf of Respondent No.4 and Mr. Vallinayagam takes notice on behalf of Respondent No.5. Dasti in addition is permitted.

List this application for hearing on **08.01.2018**.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd